

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Cus.Stay Petition Nos.76292,76291 & 76289 of 2018
&
Cus.Appeal Nos.77466,77465 & 77463 of 2018**

(Arising out of Order-in-Appeal No.Kol/Cus.(Port)/AA/642-645/2018 dated 02.04.2018
passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata
15/1 Strand Road,
Kolkata-700001.

Applicant

VERSUS

M/s Tarandeep Enterprises
127, Deen Dayal Colony, Verka, Amritsar-143501, Punjab

Respondent

APPEARANCE :

Shri A.Roy, Authorized Representative for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

SP ORDER NO...77601-77603/2019

FINAL ORDER NO...76708-76710/2019

DATE OF HEARING : 28.11.2019
DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

On perusal of records, we find that the amount involved in the present cases is below the monetary limit of Rs.10 lakhs which has been notified vide instruction being F. No.390/Misc./163/2010-JC dated 17.12.2015. Accordingly, the appeals are dismissed under the National Litigation Policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.Subba Rao)
Member (Technical)**

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